edly on the telephone from the Eastern Branch of the I.O.C. and I express my regret for the same.

10.10 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL) 1971-72

MR. SPEAKER : The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1971-72.

DEMAND No. 24 - OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

MR. SPEAKER : Motion moved .

"That Supplementary sum not exceeding Rs. 3,16,20,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND No. 25—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Grants to State and Union Territory Governments'."

DEMAND No. 35—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FOREIGN TRADE

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Foreign Trade'."

DEMAND No. 47—CHANDIGARH

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 37,77,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Chandigarh'."

DEMAND No. 54—INDUSTRIES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 10,40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Industries'."

DEMAND No. 63—MINISTRY OF LABOUR AND REHABILITATION

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 8,00 000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Labour and Rehabilitation'."

DEMAND NO. 80--MINISTRY OF STEEL AND MINES

MR SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Steel and Mines'."

DEMAND NO. 121- LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT

MR SPEAKER : Motion moved .

"That a Supplementary sum not exceeding Rs. 29,76,43,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Loans and Advances by the Central Government'."

DEMAND NO. 124- CAPITAL OUTLAY OF THE MINISTRY OF FOREIGN TRADE

MR. SPEAKER : Motion moved

"That a Supplementary sumnot exceeding Rs 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of Capital Outlay of the 'Ministry of Foreign Trade'."

DEMAND NO. 136—OTHER CAPITAL OUTLAY OF THE MINISTRY OF SHIPPING AND TRANSPORT

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,50,01,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Capital Outlay of the Ministry of Shipping and Transport'."

DEMAND NO. 137—CAPITAL OUTLAY OF THE MINISTERY OF STEEL AND MINES

MR. SPEAKER : Motion moved ·

"That a Supplementary sum not exceeding Rs. 59,02,20,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital Outlay of Ministry of Steel and Mines'."

DEMAND NO 141 DELHI CAPITAL OUTLAY

MR. SPEAKER · MOTION MOVED :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'Delhi Capital Outlay'."

DEMAND NO. 144—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS

MR. SPEAKER : Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital Outlay on Posts and Telegraphs'."

May I again invite the attention of the Members that these Supplementary Demands are very limited in scope? They do not invite the general disscussion. The

whole discussion will be confined only to the facts mentioned in these Supplementary demands. We did commit a mistake the other day when some of you tried to extend the scope of the Supplementary Demands for Railways and the result was that we lost so many hours. I think, the best war effort that we can make as a Parliament is to create the least nuisance for the Government. (*Interruptions*) Only half an hour was fixed for those Demands and we took 3¼ hours. The result is that so much business is still pending. You are at liberty to speak But kindly confine yourself within the scope of these Demands.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : That will apply to the Ministers also?

MR. SPEAKER . If you like, I will not allow them to speak. Shri Biren Dutta

SHRI BIREN DUTTA (Tripura West): Mr. Speaker, Sir, I am afraid that it will not be possible for me, according to your direction, to speak on these Supplementary Demands.

We are passing through a war. But if you go through these items of the Supplementary Demands which have been placed before the House, there is no reflection of the emergency situation obtaining in the country. We expected that even in these Supplementary Demands the Government would come forward with budgetary proposals for opening of the new mills in the country so as to mobilse the entire working forces for the second-line of defence. I would say, even at this hour of political ferment, the Finance Ministry has come with the most stereotyped supplementary budget before this House.

There are some Supplementary Demands for Grants for the refugees in West Bengal, Tripura, Meghalaya, Assam, and in other places. I am astonished as to whether the Government has any idea of the displaced persons of those very zones who have been displaced due to the aggressio of Pakistani army. I must refer here about Tripura. As you know, out of 10 towns of Tripura Bilonia, Sonamora, Agartala and Kamalpur have been completely destroyed. Some towns and villages of Assam, Meghalaya and West Bengal have also been affected. In Tripura, some lakhs of people have been removed from their hearths and homes. Their houses have been destroyed. But there is no proposal to rehabilitate them and there is no amount provided for their rehabilitation this Supplementary Budget. We expected that through this Budget there will be an indication given that the Government is serious about mobilising the entire labour force in the country.

In respect of the opening of the mills in West Bengal, there are about 400 mills required to be started immediately. All this idle labour must be immediately mobilised. The workers, the peasants, who have been detained in that area for reasons of the movement for opening the mills must be released immediately. The attitude of the Government towards Opposition in West Bengal still remains as it was before this emergent situation obtaining in the country. It is very unfortunate that the Government is so oblivious of the fact we are now in the vortex of war.

I would like to make one point about the compensation to the mill-owners for which they have come with these Demands before the House. But we need at least at this critical hour stopping of all compensation, compensation to the capitalists who have done much mischief to this country. You are much generous to come forward for payment of compensation but you are not at all serious about our industry and agriculture to be placed in a proper manner.

In respect of relief to refugees, I have seen in many camps in our State, although

[Shri Biren Dutta]

there is a schedule for their help, for want of money, the people are still kept without being given the quota specified by the Rehabilitation Ministry. So, there has been that demand. I do not know whether it will cover the expenses here. We may have to think again.

At present our necessity is this that the Government must immediately try to open all the mills and the Government should stop repression and release all the political prisoners, stop retrenchment, lay-off and closures, tax the monopoly-capitalists, but don't touch the common man, open all the closed mills, declare a moratorium on debts to America and take over all the oil and other concerns owned by America.

Now, I come to people in the border areas. As I have already stated, we have seen that in the Punjab, the Citizens' Council is worried about the people there and also in Rajasthan and in Kashmir border areas.

With these few remarks I support these demands.

SHRI R. K. SINHA (Faizabad): I rise to support the Supplementary Demands for Grants brought by the Government and also the Customs and Excise levies proposed by the Government.

This is a moment of great crisis for our country and in this crisis in this Parliament also every political party has rallied round our great Prime Minister for the defence of our country.

This Budget which has been presented to us, the Demands which have been made of us are very peripheral. They do not touch even the major sacrifices that may be necessary in the fight for the freedom of the country.

Since 1947 this is the first time that the territory of India has been attempted to be aggressed over by a militant foreign power. The whole world knows that in 1970 in our neighbouring country, Pakistan, an election was held. The election was held where a majority of the people of that country elected Sheikh Mujibur Rehman as their leader and technically and constitutionally he should have been called upon to be the Prime Minister of that country. In our country also we had an election in which an over whelming majority of the people of this great country elected a new Government and this country came on the basis of a massive mandate. But for the colonialists all over the world, for the foreign imperialists all over the world, this was something very sinister, a government in Pakistan which could be friendly to India, led by Sheikh Mujibur Rehman and a government led by the great Indian Prime Minister, Shrimati Indira Gandhi. Both the Governments would have been committed to secularism, socialism and broad principles of peace. This is what the world imperialism did not like. That is why every attempt was made that they may have no peaceful settlement with the Awami League in Pakistan, that is why every attempt was made inside and outside Pakistan that East Bengal people's representatives should be asked . . .

MR. SPEAKER: Please come to the Demands now.

SHRI S. M BANERJEE (Kanpur): Please look at Demand No. 25

SHRI R. K. SINHA: I was saying that we had to mobilise our resources When we talk of defence, we should not forget the fact of Sino-American collusion to fight us, the fact of the CENTO and SEATO allies of Pakistan being mobilised against us. A non official effort to fight this would be necessary all over the country. For this, it would be necessary that more resources should be mobilised. For this, it would be necessary that we should re-assess our resources, and

plan for a long battle if our personality and the leadership of India is challenged.

Today, we read in the newspapers that the Seventh Fleet of the USA is about to reach Singapore. Today, we also read in the newspapers that there is an attempt by China and America . . .

MR. SPEAKER : The hon. Member should confine himself to the Demands before us.

SHRI R. K. SINHA : Please allow us to say a few words on this. The Opposition leaders are able to have their say. Therefore, Members from our party should be allowed to have their say. The tax is for that purpose . .

SHRI S M. BANERJEE : The tax is for that purpose, Sir.

MR. SPEAKER : The hon. Member must confine himself to the Demands before us. This is not the time to go into the other things.

SHRI R. K. SINHA : I want to say on behalf of the Congress Party in Parliament that the whole of the Indian people will stand as one man behind the leadership of the Prime Minister and fight for the defence of the country. Let the Government give us a call and mobilise the resources, and the people of India will stand united, and they are prepared, and they will give notice to the foreigners who want to aggress on our territory and who want to challenge the personality of India that India shall not be cowed down.

It is in that spirit that I support the budget proposals.

SHRI S. M. BANERJEE : Kindly look at Demand No. 25, Sir. Kindly give us some guidance.

MR. SPEAKER : The hon. Member may better guide himself.

SHRI S. M. BANERJEE : Kindly hear me, Sir. The footnote under the Demand says that an additional provision of Rs. 100 crores is required for meeting the increased expenditure in connection with the relief and rehabilitation of the refugees who have been coming from East Bengal since 25th March, 1971. When we are asked to sanction this amount, are we not entitled to mention the facts which have led to the increase in expenditure ? I think Shri R. K. Sinha was one hundred per cent correct. So, kindly give us also an opportunity to have our say on Demand No. 25.

MR. SPEAKER : He may be even 200 per cent correct, if he were to be guided by the hon. Member.

SHRI S. M. BANERJEE : Why have these refugees come to India ? They have come here because of the atrocities of West Pakistan and because of the American abetment of their action.

MR. SPEAKER : There is no question of arguing with me here, but it is question of simply following the rules that we have laid down. So, he need not argue with me on this point.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, हमारा देश बहुत ही संकट की घड़ी से गुजर रहा है। बंगला देश की आजादी के लिये और अपने देश की हिफाजत के लिये हमारे देश की जनता, 55 करोड़ जनता, अमरीकी साम्राज्यवाद और उनके चट्टों-बट्टों के खिलाफ वीरता के साथ संघर्ष कर रही है और इसी सन्दर्भ में बंगला देश से आये हुए शरणार्थियों की मदद के लिये सरकार ने यह अतिरिक्त मांग डिमाण्ड नं० 25 के जरिये पेश की है। मैं इस मांग का समर्थन करते हुए इतना निवेदन करना चाहता हूं कि अब दुनिया के सामने स्पष्ट हो गया है कि अमरीकी साम्राज्यवाद और

[श्री रामावतार शास्त्री]

उनके साथ चलनेवाले तमाम लोग और शक्तियां बंगला देश की आजादी का विरोध कर रही हैं और वहां के शरणार्थियों की मदद करने की बात तो दूर रही, उनकी मदद में तरह-तरह की रुकावटें डालने की कोशिश कर रही हैं। अब यह समय आ गया है जब कि अमरीकी साम्राज्यवाद की नीति पूर्णतः स्पष्ट हो गई है। इस स्थिति को देखते हुए उनके जितने भी एसेट्स यहां पर हैं उनकी जितनी भी पूंजी यहां पर लगी हुई है, उन सबको जब्त करके हमें उनको मुंह-तोड़ जवाब देना चाहिये और यह बता देना चाहिये कि हमारी जनता इस तरह की धमकियों से दबने वाली नहीं है।

दूसरी बात शरणार्थियों के बारे में है। उनके लिये जितनी भी राशि की जरूरत है, आप जरूर खर्च कीजिये, उन्हें महायता दीजिये ताकि उन्हें किसी प्रकार की तकलीफ न हो। सर्दी का मौसम है, उन्हें कम्बल और दूसरे सामान, खाने का सामान सब मुहैया कीजिये, इसके लिये जो कुछ भी आप कर सकते हैं अवश्य कीजिये, देश आप के साथ है। लेकिन वहां जो भ्रष्टाचार होता है, चोरी होती है, उसको रोकें और ऐसे मौके पर जो लोग गलत काम करते हैं उनके खिलाफ सख्त से सख्त कार्यवाही कीजिये ताकि हमारा देश अपने धन से सही मायनों में शरणार्थियों की मदद कर सके।

डिमाण्ड नं० 121 के जरिये आपने राज्य सरकारों को कर्जा और एडवांस देने की व्यवस्था की है। आपको देखना चाहिये कि इस संकट की घड़ी में कौन-कौन से राज्य दिक्कत में हैं, जिनके सामने बहुत ही भयंकर समस्यायें हैं, उन्हें ठीक से मदद मिले। आप जानते हैं कि बिहार बहुत ही पिछड़ा हुआ तो है ही, वहां अभी बाढ़ आई थी, सत्यानाशी बाढ़ थी। आपने मदद की है, लेकिन वह पर्याप्त नहीं है, वहां और ज्यादा मदद की जरूरत है ताकि वहां की जनता अपने संकट से निबटकर अपने देश की हिफाजत में ज्यादा से ज्यादा हिस्सा ले।

आपने दिल्ली की डी० टी० यू० को अपने हाथ में लेने का फैसला किया है, यह बहुत अच्छा कदम है। यहां पर जो दिक्कत बसों की हो रही है, जनता को जो तकलीफ हो रही है, उसको दूर करने का आपको ज्यादा से ज्यादा प्रयास करना चाहिये।

मांग स० 144 के जरिये आपने डाक-तार विभाग के लिये राशि की मांग की है। मेरा एक ही निवेदन है कि इस विभाग में कर्मचारी काम करते हैं, जिनकी तादाद 5 लाख के करीब है, उनके लिये आवास की पर्याप्त व्यवस्था नहीं है। मुझे पटना का अनुभव है, उनके पास रहने की जगह नहीं है। ऐसे लोगों के लिये रहने की व्यवस्था की जाय ताकि उन्हें कोई कठिनाई न हो और वे ज्यादा से ज्यादा देशभक्ति का पार्ट अदा कर सकें, देश की सुरक्षा में अधिक से अधिक हिस्सा ले सकें।

इसी तरह से आपने मांग नं० 54 में उद्योगों के लिये मांग रखी है। मेरा एक ही निवेदन है कि जो कारखाने इस बीच में बन्द हो चुके हैं, आपने कानून भी बनाया है, उन कारखानों को चालू रखने के लिये उनके मालिकों पर दबाव डालिये। अगर मालिक उन कारखानों को चालू रखने में अपनी असमर्थता प्रकट करें या गोलमाल करें या हीला-हवाला करें तो आप उन

उद्योगों को अपने हाथ मे लेकर चलायें। क्योंकि इस सकट की स्थिति मे जबकि हम अमरीकी साम्राज्यवाद और याहिया-शाही का मुकाबला कर रहे है तो हमारे ये कारखाने ठीक से चले, मजदूर अपना पार्ट अदा करे और कारखानेदार अपना पार्ट अदा करे, ज्यादा से ज्यादा उत्पादन बढे। इसके लिये जरूरी है कि कोई भी कारखाना हमारे देश का बन्द न हो और जो बन्द करता है, वह देश का दुश्मन है, ऐसे दुश्मनों के खिलाफ सख्त से सख्त कायवाही होनी चाहिये।

डिमाण्ड न० 134 के द्वारा आपने सड़कों के लिये माग की है। मेरा निवदन है कि जो सड़के राज-पथ है, जो केन्द्रीय सरकार के मातहत है, हमारे बिहार में ऐसी अनेकों सड़क है, उनकी शीघ्र मरम्मत होनी चाहिये, क्योंकि पिछले बाढ़ में वे बिलकुल बरबाद हो चुकी है, बाढ़ का पानी उनसे होकर बहता था, वहा पर बहुत क्षति हुई है। युद्ध के दृष्टिकोण से तथा हमारे जवानों के पास सामानसामान जल्द पहुचने के ख्याल से उनका शीघ्र बनना बहुत जरूरी है, क्योंकि वे हमारी पूर्वी सीमा पर और पश्चिमी सीमा पर भी जाता है। जहा भी सड़कें बरबाद हुई है, उनकी मरम्मत होना चाहिये, ज्यादा से ज्यादा सड़कें बनाई जाना चाहिये ताकि आनजान मे, साधारण लोगों के लिये भी और फौज के लिये भी किसी प्रकार की दिक्कत न हो।

इन शब्दों के साथ मैं इस मांग का समर्थन करता हूँ और मुझे विश्वास है कि सरकार बहादुरी के साथ, बुलन्दी के साथ, जनता को जत्थे-बन्द करके, अमरीकी साम्राज्यवाद की धमकियों और चीनी सरकार की धमकियों की परवाह न करते हुए आगे बढ़ेगी। चीन के कारनामों से साफ हो चुका है कि चीन क्रान्तिकारियों की हमायत के साथ नहीं है, चीन जनतन्त्र के साथ नही है, चीन समाजवाद के साथ नही है, चीन ने अपना सम्बन्ध अमरीकी साम्राज्यवादियों के साथ जोड़ लिया है। अत. उनकी धमकियों के सामने, उनके दूसरे साम्राज्यवादी चट्टे-बट्टों के सामने हम नहीं झुकेंगे। सारा देश आपके साथ है, मजदूर वर्ग आपके साथ है। किसान आपके साथ है। इस मौके पर मजदूरों को ज्यादा से ज्यादा सहूलियतें दें। उनके प्रॉविडेंट फंड का जो पैसा मालिक लोग खा गये है उसे दिलवाये। किसानों को जमीन दिलवाये। बिहार और दूसरे सूबों के अन्दर जो जमींदारों के जुल्म चल रहे है उनका खत्म करें। किसान और खेत मजदूरों के अन्दर जमीन का बटवारा हो ताकि हमारा देश एक-जुट होकर, 55 करोड़ जनता अमरीकी साम्राज्यवाद, याहियाशाही और चीन के मिले जुले षड़यन्त्रों का मुहतोड़ उत्तर दे सके और हमारा देश का सिर ऊंचा हो तथा हम अपने विकास के रास्ते में आगे बढ़ सकें।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Mr Speaker, Sir, I hope that, as I had submitted to you long before, those Members who always obey your orders must have some incentive or encouragement from your side. I shall stick to your orders and shall only confine myself to the scope of these Demands.

MR SPEAKER : They are not orders ; they are only requests.

SHRI CHINTAMANI PANIGRAHI : When the military rulers of West Pakistan have thrust a total war on India, the fact that the Central Government has been able to provide Rs. 20 crores for advances

[Shri Chintamani Panigrahi]

to non-gazetted employees whose property has been substantially affected in the recent floods and cyclone in the different States including Orissa is really a matter of credit to our Government in this hour of crisis

Here, under the standing instructions, they have provided that relief in such cases would be given by sanctioning advances to the extent of three months' pay or Rs. 500 whichever is less, that amount would be admissible to the non-gazetted Government employees in the areas affected by such natural calamities at any time of the year. In this connection, I wish to bring to the notice of the hon. Minister and the Government certain lacunae in the existing standing orders so far as Orissa is concerned. You know what was the terrible devastation that occurred in Orissa due to cyclone. We are very grateful to the Central Government that they are advancing loans to the non-Gazetted Central Government employees for building their houses But I wish to bring to your notice and through you to the notice of the Minister that these very areas were affected by cyclone later on. The floods preceded the cyclone. The Government of India advanced loans to the Central Government's non-gazetted employees in those areas for helping them to overcome the ravages of flood. But those very areas were affected by cyclone. Again, the Government of India advanced loans for the employees who had suffered from cyclone. But according to the standing orders, what the officers at the lower level are doing is, they are asking those Government servants who have taken loan by way of flood advance, to pay up the entire amount so far as the flood advance is concerned. If the flood advance is deducted from the cyclone advance payable to them then nothing remains with them. The people of Orissa had never invited any cyclone soon after the floods ; nor was it under the contemplation of the Government that unless those Government servants pay up the flood advance, no cyclone advance would be paid to them. That was not in the contemplation of the people of Orissa also. The Officers at the lower level have no authority to put in such a condition. So, I would request the hon. Minister to help the people to rebuild their houses, and that was their intention also. Therefore, certain lacuna in the existing rules has been taken advantage of by the disbursing Officers at the lower level ... I hope that the Government will give them instructions that so far as the recovery of the flood advance is concerned, it should not be deducted from the cyclone advance, only after the recovery of the flood advance, the advance given for the cyclone damage should be recovered. Also, certain co-ordination is necessary so far as the different Ministries of the Government of India are concerned. We are glad to know that Shri Raj Bahadur in the Transport Ministry has already sanctioned certain grants to those employees who were worst-affected, and also the Railway Ministry has given certain grants for the relief of the affected people. So far as the employees working under the Dandakaranya Authority are concerned, so far as employees of Regional provident fund organisation are concerned, Shri Khadilkar can sanction some grants to the affected people and cyclone advance as well. But the Indian Airlines and the Ministry of Transport and Communication have not yet given any such relief to the employees concerned, I hope that they will also advance some grants to the affected people. At the same time, the standing order relating to these advances should be changed so far as the advance in respect of the cyclone disaster is concerned.

Lastly, I should like to ask the Government of India so far as the cyclone devastation in Orissa is concerned, what is the total amount that they have given so far for purposes of rehabilitation. We want the total picture to be given,

Since Dr. Karan Singh is here now, I want to refer to the order for giving loans

and advances to the employees who are working in the Indian Airlines Offices. Cyclone came three months ago ; but that order has not gone ; it is under the consideration of the Government ; it has not gone to the local of fficers in Orissa and loans are not being disbursed.

So far as loan from the employees' provident fund is concerned, loan to be given for employees who sehouses have been damaged in Orissa, it has not been sanctioned and I have written to Shri Khadilkar. I request that it may be expedited. The orders are there but loans have not been disbursed.

If you refer to Demand No. 25, they have asked for Rs. 100 crores for refugee rehabilitation. Perhaps one sentence here is a misprint. They speak about the increasing number of refugees influx. Perhaps it was printed when the refugees had no chance of return ; I hope it will be corrected. The Government of India should see that in a phased manner more and more refugees go back to Bangla Desh, now that it is being liberated from the oppression of Yahya, Khan, so that all the Rs. 100 crores he has asked for need not be spent. Perhaps that would be a great benefit for our Government. With these words, I support these Demands.

SHRI MOHANRAJ KALINGARAYAR (Pollachi) : Sir, I have the honour to state that I belong to the DMK party and this being my maiden speech, may I be permitted to read it ?

MR. SPEAKER : Yes, but sometimes look to me also.

SHRI MOHANRAJ KALINGARAYAR : The entire people of the country will stand by the Government in their efforts to defend the freedom and integrity of the country and they will not lag behind in placing all that they have at the disposal of the Government. They will not murmur paying taxes. They expect from the Government that their essential and minimum requirement should be available to them at a moderate, reasonable price level. When people are prepared for all sacrifices, you cannot expect them at this juncture to act according to the pontifical advice of the Finance Minister in organising price resistance movements. I would strongly urge upon the Government to enforce the Defence of India provisions and put down the internal enemies, the hoarders, and speculators who hold society to ransom even at this critical juncture. Unless the Government come with a heavy hand on the anti-social elements, the sense of patriotism of the people will be jeopardised.

The Industrial Disputes Act is being amended to facilitate the taking over of industrial units that have gone under voluntary or compulsory closure. Similarly, I would suggest that the Income-tax Act should be amended so that if arrears of income-tax are not paid within a particular time, the Government can take over the assets of the assessee. During the current national emergency such a step should be taken by the Government as it will enable them to collect income-tax and wealth tax arrears running into hundreds of crores.

It is common knowledge that big monopoly manufacturers are able to evade the payment of Sales tax by resorting to bulk transfers from place to place. For example, the manufacturers at Jamshedpur who have branches at Bombay indulge in such malpractices. The Government should plug such loopholes by taking resort, if necessary, to Presidential Ordinances.

In view of the suspension of economic aid by some countries, Government should impose a total ban on the import of luxury goods. Authentic statistics show that the annual import bill of luxury goods comes to an average of Rs. 100 crores. This is the time when we should ensure that our

[Shri Mohanraj Kalingarayar]

slender foreign exchange resources are conserved. During the last emergency period, I did not come across a Single instance of a blackmarketeer or profiteer being arrested. The plunderers of our society should be properly dealt with during this emergency at least.

There should be a complete ban on non-banking companies accepting deposits from the public. For example, a chit fund owner has purchased eight residential houses worth several lakhs of rupees with the deposits, and he indulges in purchase and sale of imported deluxe cars. The Reserve Bank is not regulating such concerns. So, non-banking concerns should not be allowed to accept deposits from the Public.

There is a widespread rumour that the foreign oil companies are repatriating their huge assets on the assumption of impening nationalisation.

The public sector undertakings continue to run at a heavy loss. Though we have invested Rs. 3,000 crores in them, the return is not sufficient. The Heavy Engineering Corporation is a chronically sick unit. In the Supplementary Demands, an amount of Rs. 50 crores is sought to be invested in equity capital in the Heavy Electrical Corporation. This is the time we should make all efforts to see that the public sector undertakings function efficiently, that at least they do not incur losses.

On behalf of our party I would like to say that in this critical period through which our country is passing, we are prepared to march hand in hand with the Government in all its activities to defend our country. I have the honour to inform the House that our leader, Dr. Kalainjar Karunanidhi, Chief Minister of Tamil Nadu, has taken all the necessary steps to help our defence, and has offered all assistance and cooperation of Tamil Nadu Government in defending the freedom of the country.

डा० लक्ष्मी नारायण पांडेय (मंदसौर): अध्यक्ष महोदय, आज देश में आपातस्थिति है और इसको देखते हुए सरकार को आलोचना के चक्कर में डालकर किसी नई कठिनाई में डालना मैं नहीं चाहता हूं। मैं सरकार का ध्यान केवल दो तीन बातों की तरफ खींचना चाहता हूं। जिस प्रकार से सरकार का बजट बनाना चाहिये उसके बारे में सरकार चिन्तित दिखाई नहीं देती है। आप शरणार्थियों का प्रश्न लें। पहले सरकार ने उनके लिए बजट में आठ करोड़ की व्यवस्था की थी। उसके बाद दो सौ करोड़ की बात कही गई। आज एक अरब रुपये की बात की जा रही है। शरणार्थियों के प्रति सभी की सहानुभूति है। सभी चाहते हैं कि उनकी समस्या हल हो। लेकिन जिस प्रकार से इस समस्या का विचार होना चाहिये, जिस ढंग से होना चाहिये तथा जिस प्रकार इस समस्या के प्रति विचारपूर्वक आगे बढ़ना चाहिये, सम्भवतः सरकार वैसा नहीं कर पा रही है। छः महीने में सरकार कहती थी कि शरणार्थी लौट जायेंगे। लेकिन वह असम्भव था। वह नहीं हुआ। शरणार्थियों के लौटने की बात को लेकर आज हमारे लिए एक संकट पैदा हो गया है। समस्या एक संकट का कारण बन गई है। आज हम पाकिस्तानी आक्रमण का सामना कर रहे हैं। अमरीका ने और उसके साथ उसके स्वर में स्वर मिला कर चलने वाले दूसरे देशों ने हमें सहायता बन्द कर देने की बात कही है। जहां अमरीका ने ऋण तथा अन्य सहायता बन्द करने की बात कही है वहां जापान ने उस के स्वर में स्वर मिलाया है तथा कुछ और देशों ने भी यही बात कहनी शुरू कर दी है। दूसरे देश भी उसके अनुगामी बन रहे हैं। अमरीका या किसी दूसरे देश द्वारा सहायता बन्द करने की बात और इस सम्बन्ध में चाहे जो धमकी

दी गई हो तथा उसके कारण से जो समस्या पैदा होगी उसका सामना करने के लिए हम तैयार हैं और अपने पैरों पर खड़े होकर, अपने साधनों पर निर्भर करके इस संकट की घड़ी का सामना हम करेंगे और इस संकट को हम दूर करेंगे, इसमें हम पार पाएंगे। हम रक्षा प्रयत्नों में किसी प्रकार की ढील आने नहीं देंगे। देश के सभी नागरिक और सभी वर्गों के लोग मिलकर, एक जुट होकर जिस प्रकार से प्रयत्न इस दिशा में कर रहे हैं, वह अभिनन्दनीय है।

इस अनुपूरक बजट में शरणार्थियों की समस्या के साथ-साथ अराजपत्रित कर्मचारियों आदि को जो बाढ़ और तूफान में पीड़ित हुए हैं, उनको लोज और एडवांसिस देने की बात भी कही गई है। मुझे मालूम हुआ है कि उड़ीसा और बिहार के अनेक भागों में तथा अनेक स्थानों में इस प्रकार की सहायता उन कर्मचारियों को अभी तक भी नहीं मिल पाई है तथा उनको भी नहीं मिल पाई है जो इसके पात्र थे। सरकार द्वारा इस हेतु इस बजट में राशि की मांग की गई है। मैं आपका ध्यान इस ओर आकर्षित करना चाहता हूँ कि जिन लोगों को ये एडवांसिस प्राप्त नहीं हुई है, उनकी ओर भी अपना ध्यान जाना चाहिये और पता लगाया जाना चाहिये कि इस प्रकार की सहायता उनको अभी तक क्यों नहीं मिल पाई है, इसके कारण क्या है और उन कारणों को दूर कर और उनको दूर करके यह सहायता उन को अविलम्ब पहुँचाई जानी चाहिये।

दो करोड़ के लगभग टैक्सटाइल कारपोरेशन को देने की बात भी इसमें कही गई है। इससे मैं असहमत नहीं हूँ। कई जगहों पर इन टैक्सटाइल मिलों को अपने हाथ में लेना आवश्यक हो गया था और उनको अपने हाथ में लिया गया है। आगे भी और मिलों को अपने अधिकार में लेने की आवश्यकता पड़ सकती है, उन टैक्सटाइल मिलों का प्रबन्ध अपने हाथ में लेने की जरूरत पड़ सकती है। लेकिन ऐसे मिलों के मजदूरों के प्राविडेंट फंड की जो बात कही गई है, उसकी ओर मैं सरकार का ध्यान दिलाना चाहता हूँ।

> "At the time of the take-over, the previous management had defaulted in payment of Provident Fund dues of the employees to the extent of Rs 19·7 lakhs. The State Government wanted to initiate certificate proceeding against the firm for recovery of these dues, but the Regional Provident Fund Commissioner was requested not to proceed with these as Government proposed to work out suitable arrangements for payment of dues of the workers".

मजदूरों का यह पैसा आप उनसे वसूल करें जो मैनेजमेंट के पास है, मालिकों के पास है। मजदूरों का प्राविडेंट फंड का पैसा है उसको लेने की दिशा में भी आप तत्परता से कदम उठायें, यह मेरी आप से प्रार्थना है।

हैल्दी इंजीनियरिंग के बारे में भी जो राशि प्राप्त की गई है, उसकी ओर भी मैं सरकार का ध्यान संक्षेप में आकर्षित करना चाहता हूँ।

जैसा कि सरकार ने अपने स्वयं के विवरण में दिया है :

> "As the company has been accumulating heavy losses including cash losses . . "

[डा० लक्ष्मी नारायण पांडेय]

और भविष्य में क्या करने जा रही है, इस बारे में भी मंत्री महोदय अपने उत्तर में बतानें की कृपा करेंगे।

साथ ही सरकार ने दिल्ली में कुछ हमारी कठिनाई दूर करने के लिए या दिल्ली में विदेशी मेहमान कुछ आने वाले हैं उन मेहमानों को दृष्टि में रखते हुए तीन बड़े-बड़े होटलों के निर्माण की बात कही है। उसके लिए सिर्फ टोकेन ग्रान्ट मांगी है। लेकिन फिर भी मैं उनका ध्यान इस बात की ओर आकर्षित करना चाहता हूँ कि जो वर्तमान होटलों की दशा है या जो वर्तमान उनकी क्षमता है क्या वह क्षमता इतनी अपर्याप्त है कि सरकार को और दूसरे होटलों के निर्माण की बात सोचनी पड़ी ? फिर यह जितने होटल चल रहे हैं, यह सब निरन्तर घाटे मे चल रहे हैं, तो उनके घाटे मे चलने के बाद भी क्या सरकार इस काम को लेना चाहती है जबकि सरकार का बजट स्वंय घाटे का बजट है ? वित्त मंत्री महोदय ने अपने प्रारम्भिक भाषण में कहा कि हमारा घाटा निरन्तर बढ़ता जा रहा है। हमने घाटा अनुमानित किया था 2.33 करोड़ का और वह अब सहुंच गया है 3.40 करोड़ पर नवम्बर तक। आगे चल कर यह घाटा 600 करोड़ तक पहुंच सकता है। तो इस प्रकार की घाटे की स्थिति में जब कि देश पर एक बहुत बड़ा संकट आया हो और जब कि हम सभी मिल कर उस संकट का सामना करने के लिए तैयार खड़े हैं सेना हमारी मोर्चे पर जमी हुई है और हम निरंतर आगे बढ़ते चले जा रहे हैं, ऐसी स्थिति में सरकार ऐसा कदम उठाने से पहले जो स्वयं घाटे में परिणित होने वाला है, फिर से विचार करे तो यह सरकार के लिए ज्यादा अच्छा होगा।

सरकार ने कुछ पी. एंड टी. कर्मचारियों के लिए क्वार्टर्स बनाने की बात कही है जिस के लिए उनकी बहुत पुरानी मांग चली आ रही थी। तो उसकी बहुत आवश्यकता थी कि सरकार उस मांग को पूरा करे, इसलिए मैं उसका समर्थन करता हूं तथा यह निवेदन करना चाहूंगा कि ऐसे क्वार्टर्स सभी आवश्यक स्थानों पर बनाये जायें।

इन शब्दों के साथ इन कही हुई बातों की तरफ ध्यान दिलाते हुए मैं यह फिर से निवेदन करूंगा कि हम सब एक साथ होकर आगे बढें और जो भी हमें भयभीत कराया जा रहा है, हमें डराया धमकाया जा रहा है बाहर के कुछ देशों के द्वारा उससे विचलित न होकर अपने रक्षा प्रयत्नों के अंदर और भी मजबूती लाएं। उसके लिए जो भी कदम सरकार द्वारा उठाए जा रहे हैं उनका हम समर्थन करते है।

श्री बीरेन्द्र सिंह राव (महेन्द्र गढ़) : माननीय अध्यक्ष महोदय, मैंने सप्लीमेंट्री डिमांड्स की वह किताब जो देखी तो पहले सफे पर सूची के अनुसार मैंने देखा कि डिफेंस मिनिस्ट्री के लिए भी कुछ मांग की गई है। तो मुझे उम्मीद हुई कि इस जंग के मौके पर जब हमारे देश के सैनिक इतनी बहादुरी से लड़ रहे हैं, डिफेंस मिनिस्ट्री ने जरूर पांच दस करोड़ की रकम की मांग की होगी ताकि हमारे उन बहादुर जवानों के लिए जो निहत्थे दुश्मन के पांच-पांच टैंक तबाह कर रहे हैं। एक-एक रोज में एक-एक आदमी जो रोजाना दुश्मन के हवाई जहाजों को मार-मार कर गिरा रहे हैं, ऐसे शूरमाओं के लिए चाहे वह गणपति हों, चाहे लैंजेरस हों चाहे वह नव-बहादुर क्षेत्रीय हों, इस प्रकार के रकम देने का एलान किया जाएगा कि जो कोई दुश्मन के हवाई जहाज को मार

कर गिराएगा, 20 लाख रुपये के एक जहाज को तबाह करेगा, उसको 20 हजार रुपया या 25 हजार रुपया इनाम के तौर पर सारे देश में यूनिफार्म बेसिस पर दिया जायगा चाहे वह जवान किसी इलाके से भी ताल्लुक रखता हो। मैं उम्मीद कर रहा था कि जो हमारे शूरमा निहत्थे पांच-पांच टैंक अकेले गिराते हों उनको पचास-पचास हजार रुपये की रकम देने का एलान किया जायगा। यह एलान किया जायगा कि जो आज की लड़ाई के हमारे शहीद है उनकी पेंशन उसी हिसाब से उनकी फैमिलीज को मिलेगी जैसे वह जिन्दा होते तो 20-25 साल तक अपनी पेंशन कमाते रिटायर होने के बाद में। लेकिन अध्यक्ष महोदय, मैं आपके सामने इस बात को रखना चाहता हूं, आप इसको अच्छी तरह ऐप्रीशिएट कर सकते हैं क्योंकि आप भी एक सैनिक है, मुझे जब यह दर्दनाक कहानी पढ़ने का मौका मिला इन सप्लीमेंट्री-डिमांड्स में तो मेरा कलेजा हिल गया। सन् 1950 में पटियाला फोर्स का एक गरीब जवान, एक लेफ्टिनेंट रिटायर हुआ। हमारी पेंशन ब्रांच ने 75 रुपये माहवार के हिसाब से उसकी पेंशन तय की। वह शूरमा जो शायद कितनी ही लड़ाइयों मे बहादुरी का इनाम हासिल कर चुका होगा, जो कितनी ही लड़ाइयों में लड़ा होगा और देश का नाम ऊंचा किया होगा, उसने अपनी पेंशन का हिसाब 156 रुपये बताया। लेकिन हमारी सरकार जिसकी पेंशन ब्रांच में हमारे आडिटर, पेंशन आफिसर और एकाउंट्स आफिसर ये अंग्रेज-के जमाने की ऐनक लगाए बैठे है अपनी नाक के ऊपर, आज तक भी उन्होंने उसकी पूरी पेंशन मंजूर नही की और उस बहादुर को 20 वर्ष तक अपनी पेंशन के लिए दीवानी अदालतो में धक्के खाने पड़े। 20 वर्ष के बाद अब उसने हाई कोर्ट से फैसला लिया है कि 156 रुपया उनका पेंशन मिलनी चाहिए। उसके लिए 8 हजार रुपये की मांग सप्लीमेंट्री डिमांड्स के अंदर है। इससे हमारे देश के अन्दर जो तंग-नजरिया इन शाइलाक्स का है जो फाइनेंस मिनिस्ट्री के अन्दर एकाउंट्स आफिसर के रूप में बैठे हैं या हमारी पेंशन ब्रांच के अंदर जो आफिसर बैठे हैं, हर जगह जो हमारे सैनिकों की सैनिक शक्ति को इम्पेयर करने की कोशिश करते हैं, उसका परिचय मिलता है। उस तंग नजरिए को दूर करने की जरूरत है। आज उनको नया चश्मा खरीद कर देने की जरूरत है। मैं तो अर्ज करूंगा कि उन सब शाइलाक्स को जो रुपया भी बचाना चाहते हैं, जो पाउंड और फ्लेश भी मांगते हैं और खून भी मांगते हैं हमारे जवानों का उनको हमारे फाइनेंस मिनिस्टर साहब एक दिन इकट्ठा कर के छम्ब जोरियान सेक्टर में ले जाएं सैर कराने के लिए एक हफ्ते के लिए या कारगिल की ऊंची पहाड़ियो पर एक हफ्ते तक रखें तब उन्हें पता लगेगा कि जवानों का हक इस तरह नही मारना चाहिए।

यह छोटी सी बात है 8 हजार रुपये की। लेकिन इस नजरिये के खिलाफ मैं आवाज गठाना चाहता हूं इसलिए कि मेरा दिल रो रहा है। 17 सौ रुपये उस गरीब को 20 वर्ष के बाद मिल रहे हैं 20 वर्ष की दीवानी अदालतों के खर्चे के रूप में। अध्यक्ष महोदय, क्या 20 वर्ष में 17 सौ रुपये इस पर कुल खर्च हुए ? लेकिन हमारी अदालतों का सिस्टम ही ऐसा है। आज पता नहीं वह गरीब जिन्दा भी है या नहीं, वह इससे फायदा भी उठा सकेगा या नही। आप ख्याल फरमाएं, हमारे शूरमा चाहे वह परमवीर शैतान सिंह हों, चाहे वह जमादार सूर्या हों, चाहे वह परमवीर सिपाही अब्दुल हमीद हो जिसने पाकिस्तान के पांच टैंक निहत्थे ही तोड़ दिए थे 1965 के अन्दर,

[श्री बीरेन्द्र सिंह राव]

चाहे वह ब्रिगेडियर उस्मान हो जिसने काश्मीर में ठुड्डे मार कर पाकिस्तानियों को सन् 47 में वहाँ से निकाल दिए थे, आज उनकी फैमिलीज को पता लगे कि वह अपनी पेंशन के हक की खातिर दीवानी अदालतों के धक्के खा रहे है तो मै यकीन से कह सकता हू अध्यक्ष महोदय, जो फाइनेंस का आदमी आपका नजदीक नजर आएगा आप उसका गला घोटने की कोशिश करेंगे। मै उम्मीद करता हूँ, हमारी यह सरकार अपने इस नजरिए को बदलने की कोशिश करेगी। जो लोग सिपाहियों की पेंशन के बारे में भी कजूसी और तग नजरी से काम लेते है उनका एक ही इलाज है कि जो लोग जख्मी हो या जिन्होंने जग में जख्म खाए हों उन लोगों को आडिटर, एकाउंटेन्ट और पेंशन बाच के अदर आफिसर बनाकर बैठाया जाना चाहिए।

11 00 hrs

इसमें एक डिमाण्ड है, न० 47, जिस का स्पीकर साहब आप के साथ भी ताल्लुक है और वह है चण्डीगढ़ के मुताल्लिक। इसी पजाब यूनीवर्सिटी ने आपको पी०एच० डी० की डिग्री देकर हम सबका मान बढाया है। बहुत कुछ हिसाब-किताब के बाद, बहुत सी एक्सरसाइजेज करने के बाद, बही-खाता करने के बाद सरकार इस नतीजे पर पहुची है कि चण्डीगढ की यूनीवर्सिटी का खर्च इस तरह से बाटा जाना चाहिये कि कितने लडके किस-किस स्टेट के, किस-किस कालिज में पढकर चण्डीगढ की यूनीवर्सिटी से लेक्चरर लग रहे है, उसी हिसाब से उस खर्च को पजाब, हिमाचल, हरियाणा और चण्डीगढ मे बांटा जाय। यह तो यूनीवर्सिटी न हुई, लेक्चर बेचने वाली दुकान हो गई। इसी हिसाब से अगर सिलसिला चलाया जाय तो दिल्ली की यूनीवर्सिटी मे सारे हिन्दुस्तान से जिस हिसाब से लडके पढ रहे हैं, उनके खर्चों को भी उन स्टेट्स पर डाला जाय। इस तरह से तालीम का सारा खर्च भारत सरकार के कन्धों से उठ जायगा, सब स्टेटो से यह खर्चा वसूल होना चाहिये।

स्पीकर साहब, चण्डीगढ के बारे मे शाह कमीशन ने हरियाणा के हक मे फैसला दिया था। हरियाणा ने कभी नही कहा था कि चण्डीगढ को यूनीयन गवर्नमेंट अपने हाथ मे लेले, पंजाब ने कभी नही कहा कि चण्डीगढ को यूनियन गवर्नमेंट अपने हाथ म लेले, लेकिन उसके बावजूद भी भारत सरकार ने चण्डीगढ को अपने हाथ मे रखा, लेकिन अब इस यूनीवर्सिटी का खर्चा भारत सरकार बरदाश्त नही कर सकती। 24 लाख रुपये हरियाणा के जिम्मे डाल दिये, 52-53 लाख रुपये पजाब सरकार के जिम्मे लगा दिये और खुद कुछ देना नही चाहते। जब चण्डीगढ की मालिक भारत सरकार है तो खुद खर्चा बरदाश्त करे, पजाब, हरियाणा, हिमाचल क्यो बर्दाश्त करे। हरियाणा की जनता का तो एक पैसा भी देने का फर्ज नही है, जबकि भारत सरकार ने एलान कर दिया है कि चण्डीगढ पजाब को दिया जायगा, हरियाणा इस सफेद हाथी का खर्च क्यो बरदाश्त कर।

सिर्फ इन दो माँगो के मुताल्लिक ही मुझे अर्ज करना था।

MR SPEAKER The hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) *rose* —

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : I wanted to deal with the points that were raised concerning the Rehabilitation Department . . .

MR. SPEAKER : I leave it to you. You can reply to the points concerning you or the Minister can reply. We have already exceeded the time fixed.

SHRI K. R. GANESH : Sir, I am thankful to the hon. Members who have taken part in this debate and the entire House which has brought in this debate a sense of awareness of the very difficult situation through which the country is passing.

The debate has revealed the determination of this country to defend our territorial integrity, our values and our systems, not only against Pakistani aggressors but also against those powerful countries which want to blackmail us, which want to threaten us and which want to use these pressures which we know have become common in the world to deflect this nation from the path to defend our own territorial integrity and our own democratic institutions and the formation and liberation of Bangla Desh.

Since this debate had a sense of urgency, the hon. Members have not raised many points which are common in a debate like this. I agree that there has to be a tremendous effort for the resource mobilisation to meet the very serious situation we are faced with. There has to be a total strategy of the nation so that we can stand on our own legs and meet the situation with which we are confronted.

The hon. Member from the C. P. M. party suggested various measures which according to him are necessary for resource mobilisation and are necessary for the mobilisation of the people's effort. Many of these measures are under the consideration of the Government.

As far as the opening of the closed mills is concerned, the Ministry of Industrial Development is giving serious consideration to it.

I have also noted the point made by Shri Panigrahi on the question of wrong application, according to him, of the rules with regard to advances to Central Government employees for cyclone relief. We will look into this matter and see what best is possible in the circumstances.

The hon. Member from the Jana Sangh has raised about the provident fund and the HEC. As far as the provident fund is concerned, this is a commitment which the Government had to implement. With regard to Indian Electric Works where the management was taken over and due to the fault of the former management, the provident fund of the workers had not been paid, it has been there for a long time and the Government is implementing it by paying it. He has also raised about the HEC. As far as HEC is concerned, the Demand that has been sought here is for conversion of a part of loans into equity. As far as the general question of the HEC and other public sector undertakings is concerned, this matter has been discussed time and again and efforts are made to see that the public sector functions with efficiency and profitability.

A major part of the Demand is for the Bangla Desh Refugees. We have sought an appropriation of Rs. 100 crores for Bangla Desh refugees and this is the present assessment on the basis of which we propose to meet the present commitments that are there in regard to Bangla Desh refugees.

The hon. Members have shown a sense of awareness with regard to the situation to-day and have not detailed many points which are otherwise detailed.

With these words I would commend this Budget to the House.

श्री बीरेन्द्र सिंह राव: हम सिर्फ इतनी एशोरेंस आप से चाहते है कि ऐसे पेन्शन के केसेज् आउट-आफ-कोर्ट सैटिल होंगे । हर गरीब आदमी कोर्ट में नही जा सकता, इस के लिये आप कोई कमेटी या ट्रिब्यूनल बनायें ।

SHRI K R. GANESH: I appreciate the point the hon. Member has made as also the sentiments he has expressed.

MR. SPEAKER: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of the following demands entered in the second column thereof :—

Demands Nos. 24, 25, 35, 47, 54, 63, 80, 121, 124, 136, 137, 141 and 144 "

The motion was adopted

11.10 hrs.

APPROPRIATION (NO. 4) BILL,* 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72."

The motion was adopted.

SHRI K. R. GANESH: I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to anthorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 be taken into consideration."

The motion was adopted

MR. SPEAKER: The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-12-71.
†Introduced/Moved with the recommendation of the President.